

Shri K. C. Sodhia: What will happen to it after the merger?

Shri Datar: The Corporation is continued after merger.

INCOME-TAX ASSESSMENTS IN MYSORE

*1162. **Shri Kachiroyar:** Will the Minister of Finance be pleased to state:

(a) when the financial integration of Mysore took place;

(b) whether it is a fact that income-tax assessments were re-opened prior to the date of integration of Mysore; and

(c) whether any complaints were made to Government in this connection?

The Deputy Minister of Finance (Shri M. C. Shah): (a) On the 1st April, 1950.

(b) Yes, where an under-assessment was due to evasion on the part of an assessee.

(c) Yes. The complaints were removed by appropriate instructions.

Shri Kachiroyar: May I know whether these complaints were received before or after the integration?

Shri M. C. Shah: After the integration.

Shri Kachiroyar: May I know the action taken by the Government on these complaints?

Shri M. C. Shah: I have said appropriate instructions were issued. The Chamber of Commerce met the Minister of State for Finance. Wherever it was not necessary, these cases were dropped but where there was actual concealment and we had some evidence about that or where there was an under-estimate, they were proceeded with.

Shri Kachiroyar: May I know whether such assessments were made in respect of any other State before integration?

Shri M. C. Shah: The Mysore Act provided for section 34 so that we

could reopen the assessments in these cases.

I. A. S. EXAMINATION

*1164. **Shri N. M. Lingam:** Will the Minister of Home Affairs be pleased to state:

(a) the number of candidates who passed the I.A.S. examination, 1953; and

(b) the number of candidates who appeared for the Indian Foreign Service examination, 1953 and the number who passed?

The Deputy Minister of Home Affairs (Shri Datar): (a) 47 candidates out of 1958 who competed for the I. A. S. attained the qualifying standard for this Service.

(b) 16 candidates out of 1697 who competed for the I. A. F. attained the qualifying standard.

Shri N. M. Lingam: Is it a fact that the first sixteen candidates who have qualified for the I. A. S. examination are also among the first seventeen candidates who have qualified for the I. F. S. examination?

Shri Datar: Perhaps it is so.

Shri N. M. Lingam: Have Government any reason to believe that the present examination for these services is too much academic? It takes too little account of other vital requirements such as aptitudes and social aims and therefore selections by one type naturally perpetuates its own type of people. May I know whether the Government have any scheme for changing the structure of the examinations?

Shri Datar: Government have no scheme for changing the system; in order to provide against academic preponderance in studies a personality test has been provided for and that gives some good results.

Shri N. M. Lingam: May I know the number of candidates that appeared at the London centre of the

examination and the number that have passed?

Shri Datar: I have not got that figure.

Dr. Suresh Chandra: May I know how many of these Indian Foreign Service candidates who qualified in the examination were sent abroad for training, and what kind of training they are having there?

Shri Datar: There is no question of training at present. The results were declared only the other day and appointments have still to be made.

Pandit K. C. Sharma: May I know whether there is any expert on the Public Service Commission to judge the personality of the candidates?

Shri Datar: All the members are fully aware. They have been carrying on this work, and they know what personality is.

Pandit K. C. Sharma: There is no psychologist.

Mr. Speaker: We will go to the next question.

SCHOLARSHIPS TO STUDENTS OF LOWER INCOME GROUPS

*1165. **Shri C. R. Chowdary:** Will the Minister of Education be pleased to state how many scholarships have been granted to the applicants from the State of Andhra under the Scholarship Scheme to benefit lower income groups?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das): If the question refers to the scheme for giving Merit Scholarships at Public Schools, the information asked for is not available. I may add for the information of the hon. Member that since these scholarships were to be awarded on merit alone without any State or regional consideration, candidates were not asked to state in their application forms what State they belong to.

Shri C. R. Chowdary: Is it a fact that application forms were not available to intending applicants?

Dr. M. M. Das: Government has no information about it. There were five centres all over India and the application forms were made available.

TERRITORIAL ARMY

*1166. **Sardar Hukam Singh:** Will the Minister of Defence be pleased to state whether the sanctioned strength of the urban units in the territorial army was made up during 1953-54 or the units are still short of their strength?

The Minister of Defence Organisation (Shri Tyagi): Some improvement took place in the strength of the urban units of the Territorial Army during 1953-54 but they are still short of their sanctioned strength.

Sardar Hukam Singh: What is the total sanctioned strength of the Territorial Army at present?

Shri Tyagi: I am afraid I cannot put all my wares on the table. I would have had no objection, but for reasons of security I cannot give the strength of the Territorial Army.

Sardar Hukam Singh: Is the Territorial Army also a matter for security, Sir?

Mr. Speaker: Perhaps it is desirable not to give out the figures as to what the military strength of the country is.

Sardar Hukam Singh: If we are still short of the sanctioned strength, are we taking any additional steps to make up that strength or to induce young men to join this?

Shri Tyagi: Sir, I am thankful for the opportunity supplied by the hon. Member. I want to announce that to improve the recruitment position it is proposed to make enrolment in the Territorial Army compulsory for government servants and employees of public utility concerns, in certain age groups. I propose to introduce a Bill to this effect in the House, if possible this session.